CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No.M.A. 262 of 2001 (0.A.511 of 1991)

Date of order : 4.5.2001

Present: Hon'ble Mr. Justice G.L. Gupta, Vice-Chairman
Hon'ble Mr. B.P. Singh, Administrative Member

UNION OF INDIA & ORS.

Vs.

DR. N. CHANDRA SEXHARA REDDY

For the applicants: Mr. S. Choudhury, counsel For the opposit party: Mr. S.K. Ghosh, counsel

ORDER

This M.A. has been filed by the official respondents of O.A.No.511 of 1991 seeking extension of time to implement the order dated 4.8.2000 passed by this Tribunal in the aforesaid O.A.

- 2. We have heard the ld. counsel for the applicants.

 Mr. S. Choudhury and the ld. counsel for the opposit party

 (originals applicant).
- 3. Ld. counsel for the applicants in this M.A. submits that though enough time has expired, steps could not be completed in implementing the order passed by this Tribunal in the O.A. He undertakes to implement the aforesaid order of this Tribunal by 10th of June, 2001.
- 4. Ld. counsel for the original applicant has no objection to the extension of the time limit for implementation of the order of this Tribunal upto 15th of June, 2001.

Chair,

In view of the above, the applicants in the M.A. are directed to implement the order of this Tribunal passed in the O.A. by 15th of June, 2001. Accordingly, the M.A. stands disposed of without any order as to cost.

MEMBER(A)

s.m.

VICE_CHAIRMAN